

GOVERNMENT OF INDIA  
MINISTRY OF MINORITY AFFAIRS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO.2519**  
ANSWERED ON 11.08.2025

**WORKING OF THE NATIONAL COMMISSION FOR MINORITIES**

2519. SHRI P. P. SUNEER:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) number of petitions received by National Commission for Minorities (NCM) since 2019, year-wise, community-wise data of petitions received and disposed during this time period;
- (b) number of FIRs lodged after intervention by NCM, provide year-wise, community-wise data of FIRs lodged and action taken thereon;
- (c) whether NCM has taken note of instances of hate speech in public forums against minorities steps NCM is taking to curb hate speech; and
- (d) whether Government has taken note of the vacancy of Christian member in the NCM, the steps taken to fill vacancy in the NCM?

**ANSWER**

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJJU)

(a): The year-wise and community-wise details of number of petitions received and disposed off by the National Commission for Minorities (NCM), since 2019, are as under:

Year	Muslim	Christian	Sikh	Buddhist	Parsi	Jain	Others	Total no. of petitions received during the year	No. of petitions disposed of during the year
2019-20	1,232	129	106	43	5	51	104	1,670	1,670
2020-21	1,105	103	99	26	2	50	78	1,463	1,459
2021-22	1,420	137	222	57	22	67	151	2,076	2,023
2022-23	1,557	142	330	83	24	109	178	2423	2,328
2023-24	1,246	123	307	45	24	100	155	2,000	1,585
2024-25	855	95	221	35	5	72	107	1,390	944
2025-26 (till 31.07. 2025)	411	65	67	15	0	48	61	667	391

(b): NCM takes up the petitions with the concerned authorities for necessary action. The reports furnished by the Police authorities of the State/UT Governments do not specifically indicate lodging of FIR etc or whether it is before or after intervention of the Commission.

(c): 'Hate speech' is not defined under the National Commission for Minorities Act, 1992. Promoting enmity between different groups on ground of religion, etc., causing breach of peace and incitement of persons to commit offences, outraging religious feelings of persons, statements conducing to public mischief are treated as offences under sections 196 and 299 of the Bhartiya Nyaya Sanhita, 2023. The Commission takes up all the petitions with the concerned authorities/State Governments for necessary action. 'Public Order' and 'Police' are subjects under the State list in the seventh schedule of the Constitution of India and State Governments are responsible for prevention, detection and investigation of such crimes and for prosecuting criminals through the law.

(d): As per Section 3(2) of the NCM Act, 1992, the Commission shall consist of a chairperson, a Vice-Chairperson and five Members to be nominated by the Central Government from amongst persons of eminence, ability and integrity. It also provides that five Members including the Chairperson shall be from amongst the minority communities. The Government endeavours to appoint all the members in the NCM.

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